

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2161**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/AGRAHAYANA 8, 1938 (SAKA)  
PHONE TAPPING**

**2161. SHRI M. RAJA MOHAN REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has received any complaints from public representatives of some States regarding tapping of their telephones;**

**(b) if so, the details thereof and the action taken thereon;**

**(c) whether State Governments are competent or authorised to tap telephones in their respective States; and**

**(d) if not, the competent/nodal authority to take a final decision in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): Some complaints from Andhra Pradesh relating to alleged tapping of their telephones were received and cases have been registered in different Police Stations, which are sub-judice in the Hon'ble High Court of Judicature of Hyderabad.**

**(c)& (d): The State Governments are authorised for lawful interception as per the provisions contained in Section 5(2) of the Indian Telegraph Act, 1885 and the procedures defined under Rule 419A of the Indian Telegraph Rules, 1951.**

